

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.319/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 seeking adoption of Transmission Tariff discovered pursuant to tariff based competitive bidding with respect to development and operation of “North-Eastern Region Generation Scheme-I(NERGS-I)”.

Petitioner : NERGS-I Power Transmission Limited (NERGSPTL).

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No.322/TL/2024

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission(Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to NERGS-I Power Transmission Limited.

Petitioner : NERGS-I Power Transmission Limited (NERGSPTL).

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **12.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Priyakshi Bhatnagar, Advocate, NERGSPTL
Shri Pradyumn Sharma, Advocate, NERGSPTL
Shri Shashank Singh, RECPDCL
Shri Ritam Biswas, RECPDCL

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner prayed for an adjournment on the grounds of the non-availability of the arguing counsel.

2. The representative of the Bid Process Coordinator, RECPDCL, submitted that RECPDCL has filed the details/ information as called for by the Commission vide Record of Proceedings for the hearing dated 10.10.2024.

3. In response to the specific query of the Commission regarding any criteria being in place to decide upon proceeding with award vis-à-vis re-tendering for the instances where the quoted transmission charges exceed far beyond the estimated annual charges as per prevailing norms, the representative of BPC replied in the negative.

4. Considering the request of the learned proxy counsel for the Petitioner, the Commission adjourned the matter. The Commission further directed as under:

(a) The Petitioner to implead all the beneficiaries of the Project/DICs of North-East Regions as a party to the Petition and file a revised memo of parties within two days.

(b) These impleaded Respondents to file their respective replies, especially regarding the readiness of the downstream system, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

(c) BPC to inform the reasons for accepting quoted transmission charges much higher than the estimated annual charges and not exploring the other alternatives in processing the case within a week.

(d) CTUIL to submit on an affidavit within a week, the details of the connectivity granted at Bokajan substation, the status of the APDCL project, and ATS for the APDCL project.

5. The Petitions will be listed for the hearing on **10.12.2024**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)